CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

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O.A.No.350/00127/2015

Date of Order: 24-09-2015

Present

Hon'ble Mr Justice G. Rajasuria, Judicial Member Hon'ble Ms Jaya Das Gupta, Administrative Member

ISMAIL SK & ANR.

......Applicants

-Versus-

E. RAILWAY

.....Respondents

For the applicants
For the respondents

Mr Z. Hague, Counsel

Mr B. L. Gangopadhyay, Counsel

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs:

- "8.(a) For an order/direction upon the respondents to issue appointment letter in favour of the applicant No.1 on the basis of the application dated 27.07.2012 as well as the Written Test held on 09.05.2013 under L.A.R.S.G.E.S.S. immediately within a stipulated period;
- (b) For an order/direction upon the respondents to consider the application dated 27.07.2012 of the applicants in terms of their Notification/ advertisement dated 18.06.2012 within a stipulated period;
- (c) And granting the applicants all other consequential reliefs in connection therewith.
- (d) Leave may be granted to file this original application jointly under rule 4(5)(a) of the CAT Procedure rule 1987."
- Learned counsel for the applicant would submit the grievance of the applicant to the
 effect that his client participated in written test and he appeared in the medical examination
 also under the Largess Scheme.
- 3. Whereas, the learned counsel for the respondent authority would submit that erroneously the Railway authority allowed him to take up the Largess Scheme. Subsequently,



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he was informed that he was below 18 years of age which is below the cut off age of eligibility. When this Bench raised the query, as to whether a detailed reply was given to the applicant the answer was in the negative.

4. Be that as it may, we are not deciding the matter on merits we hereby direct the respondent authority to give a detailed reply to the applicant within a period of 2 months from the date of receipt of a copy of this order.

O.A is accordingly disposed of. No costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(G. RAJASURIA) JUDICIAL MEMBER

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